

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 07**

**IA 3430/2024 (NEW IA) IN C.P. (IB)/1(MB)2016**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **ICICI BANK LIMITED VS M/S INNOVENTIVE  
INDUSTRIES LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Priyanka Pandey a/w Adv. Shrishti Agnihotri for the Resolution Professional present.

**IA 3430/2024**

The above Interlocutory Application is filed by the Applicant/Liquidator for taking on record the 26<sup>th</sup> Progress Report pertaining to quarter 31<sup>st</sup> March 2024 in respect of liquidation process of Innoventive Industries Limited (liquidation);

Accordingly, the Interlocutory Application bearing IA 3430 of 2024 is **allowed** as **disposed of** and the said Progress Report is taken on record.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**